MC[REVIEW PET.] No. 5 of 2015
In REVIEW. PTN. No. 3 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

List this matter after 2(two) weeks as requested by Mr. M.F. Qureshi, learned counsel for the petitioner, who submits that, the service report against the respondent No. 4 is still awaited.

List this matter after 2(two) weeks for service report and further order.

JUDGE

D. Nary

WP(C) No. 20 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Mr. S. Thapa, learned counsel for the petitioner, who seeks 2(two) weeks' time to file the rejoinder affidavit.

Mr. S. Sen Gupta, learned State counsel is present.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 21 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Mr. O.D.V. Ladia, learned Sr. counsel for the petitioner as well as Mr. K.S. Kynjing, learned Sr. counsel appearing for the MeECL.

Also heard Mrs. S. Bhattacharjee, learned GA appearing for and on behalf of the State, who seeks further 2(two) weeks' time to get instruction and to clarify where the cheque is actually lying for payment.

List this matter after 2(two) weeks for further order.

JUDGE

D. Nary

WP(C) No. 33 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Mrs. S. Bhattacharjee, learned counsel for the petitioners.

Mr. K.P. Bhattacharjee, learned State counsel seeks further 1(one) weeks' time to file the counter affidavit. Prayer is allowed.

List this matter after a week for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 53 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Mr. P.K. Roy Choudhury, learned counsel for the petitioner.

Mr. N. Mozika, learned CGC is present in the court and submits that, he is not prepared with the case to argue the matter today and prayed for 1(one) weeks' time.

On the other hand, the learned counsel for the petitioner suggested that the matter may be fixed on 30.07.2015. Prayer is allowed.

Both the parties are directed not to ask for further adjournment.

List this matter on *30.07.2015* for hearing.

JUDGE

D. Nary

WP(C) No. 79 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Ms. S. Acharjee, learned counsel for the petitioner.

Mr. N. Mozika, learned CGC seeks further 1(one) weeks' time to file the counter affidavit. Prayer is allowed.

List this matter after a week for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 80 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Ms. S. Acharjee, learned counsel for the petitioner.

Mr. N. Mozika, learned CGC seeks further 1(one) weeks' time to file the counter affidavit. Prayer is allowed.

List this matter after a week for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 81 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Ms. S. Acharjee, learned counsel for the petitioner.

Mr. N. Mozika, learned CGC seeks further 2(two) weeks' time to file the counter affidavit. Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

In the meantime, interim order if any shall continue till the next date.

JUDGE

D. Nary

WP(C) No. 129 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

On request made by Mr. S. Sen Gupta, learned State counsel 2(two) weeks' time is granted to file the counter affidavit.

Service report against the respondent No. 6 has not been received.

Petitioner's counsel is directed to enquire from the GPO, Shillong about the status of service and to file a report supported by an affidavit.

List this matter after 2(two) weeks for counter affidavit, service report and further order.

JUDGE

D. Nary

WP(C) No. 364 of 2013
With WP(C) No. 365 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Mr. S. Thapa, learned counsel for the petitioner, who seeks 1(one) weeks' time to facilitate his client the petitioner to appoint a new counsel. Two weeks' time is granted.

It is also noted here that, no further time will be granted, in case the petitioner fails to engage a counsel or none appears on behalf of the petitioner, the matter shall be closed.

Mr. S.P. Mahanta, learned Sr. counsel for the respondents No. 2 and 3 is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 403 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.07.2015

Heard Mr. S. Thapa, learned counsel for the petitioners, who submits that, he is not willing to take up the case on the ground that, he has been working in the same chamber with his senior counsel, Mr. K. Paul who has been appointed as one of the CGC and prayed 1(one) weeks' time.

Mr. N. Mozika, learned CGC is present.

List this matter after a week for further order.

JUDGE

D. Nary